

HIGH COURT OF DELHI AT NEW DELHI

No. 189/Rules/DHC

Dated: 13.07.2026

PRACTICE DIRECTION

In compliance with order dated 18.12.2025 passed in Writ Petition (Civil) No. 16713/2025 titled "*Nasir vs. Commissioner of Customs*", Hon'ble the Chief Justice has been pleased to issue the following directions for compliance by all concerned:

“While filing any Writ Petition/Appeal/matter in the High Court of Delhi through Online e-Filing Management System assailing an order passed by any Court/Tribunal/Authority, the Advocate/Party-in-person shall select the name of the concerned Court/Tribunal/Authority from the drop-down list, and if the name of any Court/Tribunal/Authority is not available in the said drop-down list, the option - ‘Other Statutory Authority’ will be selected from the drop-down list. Thereafter, complete details, including full name of the Authority will be entered into the relevant fields under ‘Impugned Information’ tab.”

These Practice Directions shall come into force with immediate effect.

By Order

Sd/-

**(ARUN BHARDWAJ)
REGISTRAR GENERAL**